

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION No. 42 OF 2019 (SZ)**

**IN THE MATTER OF:**

Dr. B. Ratan Reddy

....

Applicant(s)

Versus

G. Jeevith Reddy & Others

....

Respondent(s)

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**Place: Hyderabad**

**Date: 17-07-2021.**

①  
REMARKS ON THE OBJECTIONS RAISED BY THE APPLICANT DR. B. RATAN REDDY TO THE SECOND  
REPORT OF JOINT COMMITTEE INSPECTION OF STONE CRUSHER AND QUARRY IN HON'BLE NGT  
APPLICATION NO. 42 OF 2019

1. The applicant has risen that the Hon'ble NGT has given clear directions to authorities to close down the unit till the clearance are obtained and submitted. However, the Mining and Crusher operations are running the unit including nights in the petitioner's land and Respondent No. 1 Sri. G. Jeevith Reddy land.

**Reply:**

The TSPC Board issued directions to the crusher vide order dated 10.08.2020 not to operate the crusher without obtaining valid consents of the Board. The Board officials inspected the crusher on 21.10.2020 to verify the compliance status, during the inspection the industry was not in operation. However, as per the evidences submitted by the petitioner, the Respondent has carried out mining and crushing operations clandestinely without obtaining permissions from the Board thereby violating the Board's Directions order dt: 10.08.2020. (ANNEXURE-I)

The Mines & Geology Department addressed a letter to the Director of Mines Safety, Hyderabad Region-2 vide Lr.No.908/S/2008, Dt: 10.02.2020 with a request to inspect the area with regard to blasting operations and take suitable action. Accordingly, the Mines Safety Department vide Lr. No. HR.2/S.C.Z/ADMG/2020/549, Dt:12.06.2020 suspended the mining operations and not allow mining operations until clearance issued by them. And the Mines & Geology Department stopped the quarrying operations and also frequently inspected the quarry area and noticed that the quarry is not in operation.

2. The applicant raised that First Joint report mentioned that there was no encroachment into the Petitioner's land in Sy. No. 694. The Second Joint report mentioned two different maps showing encroachment with different extent of encroachments. There are 3 maps showing different extent of encroachment. In the earlier Survey of Sy No. 40 & 41 in 27.03.2018, a survey notice was given to all the neighbours by the mandal Surveyor. There was no notice given to the neighbours when the Surveys were done for the First and Second Joint Committee Reports.

**Reply:**

In this regard, it is to submit that initially the survey has been done only in Sy.no. 40 & 41 of Muneerabad Village, Medchal in which there are no encroachments. Secondly as per the instructions of AD, Mines & Geology, the survey has been conducted in Sy.nos. 40 & 41 of Muneerabad Village, Sy.no. 137 of Kandlakoya Village of Medchal Mandal and in Sy.no. 694 of Devaryamjal Village, Shamirpet Mandal and submitted combined location

②

sketch in which an encroachment has been found in Sy.no. 694 of Devaryamjal Village, Shamirpet Mandal.

Further, the Mines & Geology Department Surveyor has conducted detailed DGPS/ETS Survey with the help of Empanelled Agency M/s. Rehoboth Surveys with latest equipments/techniques and find out the encroachment adjacent to the quarry leased areas.

The Mines & Geology Department based on the detailed DGPS/ETS Survey conducted by the Department surveyor with the help of Empanelled Agency M/s.Rehoboth Surveys noticed the excess mining for a quantity of 266648.5 M<sup>3</sup> of Stone & Metal and issued Show Cause Notice.No.908/S/2008, Dt:14.07.2020 to Sri G. Jeevith Reddy but he is not submitted any documentary evidence for the said quantity excavation/transportation by him. Accordingly, the Mines & Geology Department raised the Demand for Rs.14,19,15,804-00 Seigniorage Fee alongwith Penalty and issued Demand Notice.No.908/S/2008, Dt:21.07.2020 as per Rule 34(i) & 26(2) of TSMMC Rules'1966. Aggrieved by the Demand Notice Sri G. Jeevith Reddy filed the Revision application Dt;17.11.2020 before the Government and the same is pending.

3. The Petitioner submitted that the Hon'ble Tribunal on 21.05.2020 reviewed the First Joint Report and passed the order that there were serious violations in the mine and crushing unit and report did not mention if any excess mining was done, the period of illegal mining was done, the period of illegal mining and why no environmental compensation was imposed. The Tribunal observed that there is no mention of encroachment into petitioner's property for doing mining. The Hon'ble Tribunal directed the authorities to close the unit and submit further action taken report in detail mentioning gaps in the report including imposition of the environmental compensation.

**Reply:**

The Board has calculated the Environmental Compensation on the violations of the industry and arrived to an amount of Rs. Rs. 71,60,000/-(Rupees Seventy One Lakhs Sixty Thousand Only/-) and the same is imposed to the Respondent Crushe vide Order dt: 18.05.2021.(copy enclosed) **ANNEXURE-II**

The Mines & Geology Department raised the demand for the Rs.14,19,15,804-00/- towards Seigniorage Fee along with Penalty and issued Demand Notice. No.908/S/2008, Dt:21.07.2020 to quarry owner Sri G. Jeevith Reddy as per Rule 34(1) & 26(2) of TSMMC Rules'1966. **ANNEXURE-III**

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4. The applicant has raised that, the Annexure XI of Second joint report shows Survey No 41 of Muneerabad village is at the junction with Survey No. 694 of Devar Yamjal village and Survey No. 137 of Kandlakoya village. The historical map of the village shows a Village Shivar road between the villages. The Second Report completely ignored the mention of this road. The Survey maps in the report did not indicate the presence of the road. The mining operations completely destroyed this road and preventing me to access my land.

**Reply:**

On verification of the Revenue records / village maps of (3) three villages namely Muneerabad, Kandlakoya and Devaryamjal, there is no village road existing.

5. The applicant has raised that, the First Joint Report mentions that the crusher unit is at a distance of 250 mtrs and the nearest village is Muneerabad at 1.2 km. However, the ORR is at 125 metres (Annexure A-IV). There are dwellings within 500 mtrs (Annexure AV) to the unit that are under the Devar Yamjal village and the Kandlakoya village that were not taken into consideration. The Telangana State Police Training Academy is at 410 mtrs from the unit where police officials are trained in the residential campus (As per norms no dwelling should exist within 1 km of the mining operations).

**Reply:**

- i. As per the records, the crusher was established in December'1994 and the Outer Ring Road was Constructed in 2008 as per the G.O.Ms.No.470, dated 09.07.2008 (Construction of Outer Ring Road).
  - ii. Till the year 2003, there are no establishments or dwellings around 1 KM radius of the crusher (Google Maps enclosed). The Telangana State Police Training Center was established in the year 2014 after the bifurcation of the State (Google Maps enclosed). (ANNEXURE - IV)
  - iii. As per the Hon'ble High Court Order dated: 09.11.2005, the Board officials have carried out verification of distances around the Unit for consideration of Consent for Operation and found that, M/s. Sri Geetha Ashram is located at a distance of 0.99 Km, nearest village i.e., Muneerabad village is at a distance of 1.2 Kms, The mine & crusher is surrounded by the Godown and other commercial establishments, ORR and Temple.
6. The applicant has raised that, the First Joint Report mentioned that the unit shall maintain a buffer zone of minimum 30 meters with green belt and a wall with 20 feet must be provided all around the premises. There is no Action taken report on this order.

**Reply:**

The industry has provided wind breaking walls of height 20 feet towards ORR and developed green belt in the North and East directions. In the Southern direction, a hillock is located.

7. The applicant has raised that, the devotees of the Hanuman temple (Situated in Sy No. 690 of Devar Yamjal village) filed complaint with the SHO, Medchal that the blasting operations is affecting the peace and tranquility during the Puja. The blasting operations are also causing damage to the Lord Hanuman's statue. (Annexure A-VI). The Hanuman temple is at 320 mtrs from the mining operations There is no mention of the damage to the religious structures in the Report.

**Reply:**

In this regard, it is to submit that the Mines Safety Department vide Lr. No. HR-2/DoMoA/164(1B)/145(18)/2018/2905, Dt: 12.10.2018 given permission for a period of (5) years as per the provisions under Regulation 164(1B)(a) of Metalliferrous Mines Regulations, 1961 for conducting controlled deep hole blasting in the opencast workings at Muneerabad Stone Quarry of Shri G. Jeevith Reddy on certain conditions. Further the Mines Safety Department vide Lr. No. HR.2/S.C.Z/ ADMG/2020/549, Dt:12.06.2020 suspended the mining operations. Regarding the damage of religious structures, the Joint committee has not received any such complaints and the religious structure Hanuman temple is far away from the crusher.

8. The applicant has raised that, the unit is not in compliance with NGT's order in OA No.3 of 2016(SZ). The National Green Tribunal's South Zone has issued judgement on Application No. 3 of 2016 (SZ) (Suo Moto) asking the Telangana State Pollution Board to monitor the crushing unit for following the guidelines and directions issued by the Board. Some of the guidelines of the Telangana State Pollution Control Board are as follows:

S.No	Points	Reply
a	500 Meters away from National Highway – 100 meters away from State Highway, main district roads and other roads.	As per the records, the crusher was established in December'1994, prior to the G.O.Ms.No.470, dated 09.07.2008 (Construction of Outer Ring Road).
b	800m away from human habitation	1.2 KM from nearest Habitation i.e., Muneerabad Village, Medchal Mandal.
c	Shall be located near quarries	Complied. The crusher is located adjacent to Mine at 250 mtrs.
d	50 mts green belt to be provided towards developed area and agricultural lands side. Minimum 3 acre land is required	The crusher has provided wind breaking walls of height 20 feet towards ORR and developed green belt

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for the sites located adjacent to quarries or surrounded by barren lands on one or two sides. For other sites surrounded by agricultural lands, minimum 5 acre land is required	in the North and East directions. In the Southern direction, a hillock is located.
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9. At the outset, the Applicant submits that the Second Joint Report filed on 07.08.2020 by the RDO Keesera, Asst. Director, Mine & Geology, Medchal and Environmental Engineer, TPSCP, RO – Medchal has several inconsistencies and does not fully answer the questions asked by the Honorable Tribunal.

**Reply:** The Joint Committee has submitted factual information as per the records available.

  
Environmental Engineer  
Environmental Engineer  
T.S. Pollution Control Board  
Regional Office, Medchal

  
Assistant Director  
Asst. Director of Mines & Geology (I/C)  
Mines & Geology Dept.  
Medchal Malkajgiri District.  
Govt. of Telangana

  
Revenue Divisional Officer  
Keesara Mandal  
REVENUE DIVISIONAL OFFICER  
Keesara Division  
Medchal District,



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Banjara Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**Lr No. 15-RR-II/TSPCB/ZO-HYD/TF/2020- 997**

**Date: 10.08.2020**

**Sub:** TSPCB – ZO - Hyderabad - M/s. Sahitya Metal (P) Ltd., Sy. No. 40, Muneerabad (V), Medchal (M), Medchal-Malkajgiri District - Hon'ble NGT Chennai Original Application (OA) No. 42 of 2019 filed by Dr. B. Ratan Reddy, R/o Devara Yamjal, Shamirpet(M), Thumkunta Municipality, Medchal District Vs G.Jeevith Reddy & others - Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **DIRECTIONS – ISSUED** - Reg.

- Ref:**
1. Order No: 15-RR-II/PCB/ZO-HYD/2017-1347, Dated 04.10.2017.
  2. CFO Order No: 1307-RR-II/TSPCB/ZOH/CFO/2018-3032, Dated 21.03.2018 which is valid upto 31.05.2019.
  3. Order No: RR-II-01/TSPCB/U-1/TF/2017-4331, dated 24.03.2018.
  4. Order No. RR-II-01/TSPCB/U-I/TF/2017, dt: 19.05.2018.
  5. Consent Order No. 1307-RR-II/TSPCB/ZOH/TS-iPASS/CFO/2019-237 dated 13.08.2019 valid up to 31.03.2020.
  6. Original Application (OA) No.42 of 2019 filed by Dr.B.Ratan Reddy, R/o.Devara Yamjal, Shamirpet (M), Thumkunta Municipality, Medchal District Vs G.Jeevith Reddy & Ors – Hon'ble NGT Order dated 17.12.2019.
  7. Joint Committee inspection conducted by Board Officials along with Assistant Director of Mines and Geology and RDO, Keesara on 29.01.2020.
  8. TSPCB, RO, Medchal-Malkajgiri District report dt. 30.01.2020 received by Zonal Office, Hyderabad on 31.01.2020.
  9. Task Force Committee meeting held on 31.01.2020 at TSPCB, Zonal Office, Hyderabad.
  10. IOM No. 15-RR-II/TSPCB/ZO-HYD/TF/2020-879, dated 10.02.2020.
  11. Inspection of the unit by Board officials on 11.02.2020.
  12. TSPCB, RO, Medchal-Malkajgiri District report dt. 11.02.2020 received by Zonal Office, Hyderabad through mail dt. 12.02.2020.
  13. Task Force Committee meeting held on 12.02.2020 at TSPCB, Zonal Office, Hyderabad.
  14. T.O. issued Directions to the industry dated 17.02.2020.
  15. Hon'ble NGT interim Order dated 21.05.2020 in OA No. of 42 of 2019.
  16. Inspection of the industry by Board officials on 02.06.2020.
  17. TSPCB, RO, Medchal-Malkajgiri District report dt. 04.06.2020 received through mail by Zonal Office, Hyderabad through mail dated 29.07.2020.
  18. Task Force Committee meeting held on 06.08.2020 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

**WHEREAS**, you are operating M/s. Sahitya Metal (P) Ltd., Sy. No. 40, Muneerabad (V), Medchal (M), Medchal – Malkajgiri District which is engaged in stone crushing activity.

**WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closure orders to the industry on 04.10.2017 for operating without having Consent for Operation (CFO) of the Board, thereby not complying with the environmental regulations.

**WHEREAS**, a show cause Notice was issued to the quarry for operating without obtaining Environmental Clearance as required under Environmental (Protection) Act. Accordingly the Board has issued Closure Orders to the unit on 25.01.2018. Subsequently, the stone crusher has obtained CFO of the Board vide Order dt: 21.03.2018 and also obtained Temporary Revocation of the Board vide order dt: 24.03.2019 for a period upto 23.04.2018.

**WHEREAS**, the unit has requested the Board vide Ir dt: 05.05.2018 for permanent Revocation of Closure Orders. The Board has issued Permanent revocation of Closure Orders to the unit vide order dt: 19.05.2018 with certain conditions to comply and directed the unit to submit Bank Guarantee of Rs. 1 Lakh towards the compliance of the Boards Directions. The industry has obtained CFO of the Board on 13.08.2019 for the period upto 31.03.2020 vide reference 5<sup>th</sup> cited.

**WHEREAS**, vide reference 6<sup>th</sup> cited, Dr. B. Rattan Reddy, R/o Devara Yamjal, Shamirpet(M), Thumkunta Municipality, Medchal District filed an Original Application before the Hon'ble NGT, Chennai requesting to take action against unauthorised blasting and crushing operations carried out by Mr. G.Jeevith Reddy & others adjacent to Nehru Outer Ring Road in shamirpet Mandal, Medchal District thereby causing Sound, Air and water pollution Dr.B.Ratan Reddy, R/o.Devara Yamjal, Shamirpet (M), Thumkunta Municipality, Medchal District has filed a case on G.Jeevith Reddy & Ors vide OA No. 42 of 2019. Hon'ble NGT Order dated 17.12.2019.

**WHEREAS**, the Hon'ble NGT vide order dt: 17.12.2019 appointed a Joint Committee consisting of 1. District Collector, Medchal District 2. Director of Mines & Geology and 3. Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report, if any violation is found and any action to be taken within a period of Two months. Telangana State Pollution Control Board will be the Nodal agency for coordination. In compliance to the NGT Order dt: 17.12.2019, The District Collector, Medchal District has nominated the Revenue Divisional Officer, Keesara as the member of the joint committee and the Director of Mines & Geology has nominated as member of the Joint Committee and the Environmental Engineer, Regional office- Medchal shall be the coordinator for joint inspection and submit the report.

The Joint Committee has inspected the quarry and crusher pertaining to Sri. G. Jeevith Reddy & others located in Muncerabad (V), Medchal (M) on 29.01.2020. During the inspection, Sri Prashanth Reddy representative of quarry & crusher was present. The details of the inspection are as follows:

- i. M/s. Sahitya Metal (P) Ltd., is located at Sy. No. 40,&41 Muncerabad (V), Medchal (M), Medchal – Malkajgiri District. It is engaged in mining of stone metal and stone crushing activities.
- ii. The industry is located inside of ORR. The industry falls under orange category. Nearest village i.e., Muncerabad is located at a distance of about 1.2 Km from the stone crusher.

Sl. No.	Directions	Compliance
1.	Cladding to the Crusher, Vibratory screen & Conveyor belts	Not Complied. The crusher has not provided Cladding to the Crusher, Vibratory screen & Conveyor belts
2.	Permanent / Fixed water sprinklers at all the dust generation sources & at secondary crusher.	Not Complied. The crusher has not provided permanent water sprinklers.
3.	Elevated closed bunker for collection of dust	Not complied. The crusher has not provided elevated closed bunker for dust collection.
4.	Metal / Concrete roads within the crusher premises.	Not Complied. The crusher has not provided Metal/Concrete road within the premises.
5.	Wind breaking wall all around the crusher.	Not Complied. The crusher has provided wind breaking wall towards ORR only, other sides are open.
6.	Crusher shall not be operated during Night times.	Complied. The crusher is operating only during day time.

7.	Crusher shall develop adequate green belt to control air pollution.	Complied. The crusher has provided green belt all around the crusher.
8.	The unit shall clean up the dust accumulation in the premises regularly	Not complied. Lot of dust accumulation was observed inside the premises.
9.	The unit shall submit Rs. 1 lakh Bank guarantee towards of the above directions.	Not Complied. The crusher has not submitted Rs. 1 Lakh BG to the Board.

**WHEREAS**, vide reference 8<sup>th</sup> cited, the Environmental Engineer, Regional Office - Medchal forwarded the inspection report to this office.

**WHEREAS**, vide reference 9<sup>th</sup> cited, the issue was placed in the task force committee meeting held on 31.01.2020 at Zonal Office, Hyderabad. The committee after detailed discussions, recommended that the EE, RO, Medchal shall submit latest status report on the compliance to the CFO conditions pertaining to M/s. Sahitya Metal (P) Ltd., to Zonal Office, Hyderabad.

**WHEREAS**, vide reference 10<sup>th</sup> cited, a letter was addressed to the EE, RO, Medchal-Malkajgiri District to submit the latest status report pertaining to the industry.

**WHEREAS**, vide reference 11<sup>th</sup> cited, the Board Officials inspected the industry on 11.02.2020 and observed the following:

During the inspection, the industry was in operation and the compliance status is as follows:

Sl. No.	Directions	Compliance
1.	Cladding to the Crusher, Vibratory screen & Conveyor belts	Complied. The crusher has provided Cladding to the Crusher, Vibratory screen & Conveyor belts
2.	Permanent / Fixed water sprinklers at all the dust generation sources & at secondary crusher.	Complied. The crusher has provided permanent water sprinklers at the primary and secondary crushing points.
3.	Elevated closed bunker for collection of dust	Complied. The crusher has provided elevated closed bunker for dust collection.
4.	Metal / Concrete roads within the crusher premises.	Not Complied. The crusher has not provided Metal/Concrete road within the premises.
5.	Wind breaking wall all around the crusher.	Not Complied. The crusher has provided wind breaking wall towards ORR only, other sides are open.
6.	Crusher shall not be operated during Night times.	Complied. The crusher is operating only during day time.
7.	Crusher shall develop adequate green belt to control air pollution.	Complied. The crusher has provided green belt all around the crusher.
8.	The unit shall clean up the dust accumulation in the premises regularly	Complied. The industry has cleared the dust accumulated within the industry premises.
9.	The unit shall submit Rs. 1 lakh Bank guarantee towards of the above directions.	Complied. The crusher has submitted Rs. 1 Lakh BG to the Board on 04.02.2020 which is valid up to 02.02.2021.

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**WHEREAS**, vide reference 12<sup>th</sup> cited, the Regional Office, Medchal has forwarded the detailed report with the above observations to Zonal Office and requested for further necessary action.

**WHEREAS**, vide reference 13<sup>th</sup> cited, the issue was again placed in the Task Force committee meeting held on 12.02.2020 at Zonal Office, Hyderabad. The committee after detailed discussions recommended to forfeit the Bank Guarantee of Rs.1.0 Lakh (Rupees One Lakh only) dated: 04.02.2020 submitted by the industry earlier. Further, the committee recommended to issue directions to the industry to comply within one week along with fresh Bank Guarantee of Rs.1.0 Lakh with a validity period of one year within one week.

**WHEREAS**, vide reference 14<sup>th</sup> cited, the Board issued directions to the industry to comply within one week.

**WHEREAS**, vide reference 15<sup>th</sup> cited, the case came up on 21.05.2020 in Hon'ble NGT , the tribunal has directed the joint committee to take necessary action for not obtaining Environmental clearance for mining activity and for illegal mining and also directed to impose Environmental Compensation as per the guidelines provided by CPCB for damaging the environment.

**WHEREAS**, vide reference 16<sup>th</sup> cited, the Board officials inspected the unit on 02.06.2020. During the inspection it was observed that, the unit was not in operation i.e., the mining activity and stone crushing activity both are not in operation. On enquiry, it was learnt that, the proponent has applied for Environmental Clearance for Mining of Minerals activity under Non-Coal Mining category on the name of G.Jeevinth Reddy on 13.04.2018 Vide Proposal No. SIA/TG/MIN/24793/2018 and the same was returned by SEIAA on 17.04.2018 to upload the Approved Mining Plan. Hence the proponent has not yet obtained Environmental Clearance for Mining activity. The Consent for Operation (CFO) issued by the Board to the Stone Crushing unit i.e., M/s. Sahitya Metal (P) Ltd., Sy. No. 40, Muneerabad (V), Medchal (M), Medchal – Malkajgiri District was also expired on 31.03.2020. The industry has not yet applied for CFO (renewal) of the Board.

**WHEREAS**, vide reference 17<sup>th</sup> cited, the Regional Office, Medchal-Malkajgiri has forwarded the detailed report with the above observations to Zonal Office and requested for further necessary action.

**WHEREAS**, vide reference 18<sup>th</sup> cited, the issue was again placed in the Task Force committee meeting held on 06.08.2020 at Zonal Office, Hyderabad. The committee after detailed discussions recommended to **issue directions to the industry.**

After careful consideration and as per the recommendations of the committee, the Board hereby issues the following directions to the industry to comply:

- i. **The industry shall not operate without obtaining valid Consent of the Board.**
- ii. **The stone crusher shall comply with the conditions stipulated in the earlier CFO order.**
- iii. **The stone crusher shall provide metal / concrete roads within the crusher premises.**
- iv. **The stone crusher shall provide wind breaking wall all around the crusher.**

**In view of the above, the industry is hereby directed to comply with the above directions within one week.** These directions are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988, Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of the Water (Prevention and Control of Pollution) amendment Act, 1988, the punishment for which includes

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imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

   
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**M/s. Sahitya Metal (P) Ltd.,**  
**Sy. No. 40, Muncerabad (V), Medchal (M),**  
**Medchal-Malkajgiri District.**

Copy to the Environmental Engineer, TSPCB, Regional Office, Medchal-Malkajgiri District for information and necessary action.



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# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

ANNEXURE-II

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-II-27/TSPCB/U-V/TF/2020- 232**

**Dt:18.05.2021**

**Sub :** M/s. Sahitya Metals (P) Ltd., Sy No. 40, Muneerabad (V), Medchal - Malkajgiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **OA No. 42 of 2019 - Levy of Environmental compensation - DIRECTIONS - Issued - Reg.**

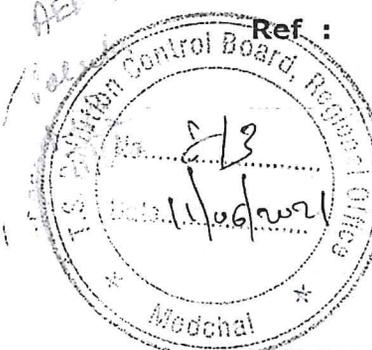
**Ref :**

1. Closure orders issued to the unit on 25.01.2018.
2. OA No. 42 of 2019 filed by Dr. B. Rattan Reddy, R/o Devara yamjal, Shamirpet (M), Thumkumta Municipality, Medchal District
3. Hon'ble NGT order dt: 17.12.2019
4. Inspection of your quarry by the Joint Committee on 29.01.2020.
5. Directions issued to the unit vide order dated 17.02.2020.
6. Hearing held on 31.01.2020.
7. Hon'ble NGT order dt: 21.09.2020
8. Hearing held on 01.05.2021.

\* \* \*

1. WHEREAS, you are operating the unit located at Sy. No. 40, Muneerabad (V), Medchal (M), Medchal - Malkajgiri District and carrying out mining activity
2. WHEREAS, the Board issued Closure Orders to the unit vide Order dt: 25.01.2018 for operating without obtaining Environmental Clearance as required under Environmental (Protection) Act.
3. WHEREAS, Dr. B. Rattan Reddy, R/o Devara yamjal, Shamirpet(M), Thumkumta Municipality, Medchal District filed an application before the Hon'ble NGT, Chennai in OA No. 42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. G.Jeevith Reddy & others adjacent to Nehru Outer Ring Road in shamirpet Mandal, Medchal District thereby causing Sound, Air and water pollution.
4. WHEREAS, vide order dt: 17.12.2019, the Hon'ble NGT appointed a Joint Committee consisting of the District Collector, Medchal District, Director of Mines & Geology and representative from Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report, if any violation is found and any action to be taken within a period of Two months. Telangana State Pollution Control Board will be the Nodal agency for coordination.
5. WHEREAS, the Joint Committee inspected the quarry and crusher pertaining to Sri. G. Jeevith Reddy & others located in Muneerabad (V), Medchal (M) on 29.01.2020 and submitted the detailed inspection report to TSPCB, Zonal Office, Hyderabad.
6. WHEREAS, the issue was placed in Task Force committee meeting held at TSPCB, ZO, Hyderabad and issued certain directions to the quarry vide order dated 17.02.2020.
7. WHEREAS, the case came up on 21.05.2020 in Hon'ble NGT, the tribunal has passed interim Orders directed the Joint Committee to take necessary action for not obtaining Environmental Clearance for Mining activity and for illegal mining and also directed to impose Environmental Compensation as per the guidelines provided by CPCB for damaging the environment.
8. WHEREAS, based on the CPCB guidelines and as per TSPCB office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry and as per the Report of the RO, the EC calculation is as follows :

AEF-II  
Keeula  
M/R  
11/6/2021



### Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

**i. Pollution Index of industrial sector (PI):** The Board has categorized the industry (Quarry/Mine) under Red category. For Red category of industries, average pollution index is 80.

**ii. Number of days of violation (N):**

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

**iii. Scale of operation (S):**

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

**iv. Location factor (LF):**

The industry is located at Muneerabad village in Medchal district and the total population which is located about 2 km distance from the Medchal municipal boundary of the city of 39,146 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

**v. Factor in Rupees (R) (Rs):**

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

To assess the EC, the compliance of the industry for the last 5 years is taken as basis for calculation of number of days of violation and number of violation days is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
					The Mine and crusher were established in the year 2008.
1.	29.12.2017	Board issued Show Cause notice on 02.01.2018 for operating quarry without CFE / CFO of the Board and without EC.  The Board issued closure orders on 25.01.2018.	30.12.2017	01 day	A complaint was received on 29.12.2017 regarding the air pollution caused by the Quarry. The Quarry was in operation at the time of inspection and without EC.

2.	30.12.2017	Hon'ble NGT interim order dated 21.05.2020 in OA No., 42 of 2019	15.12.2019	715 days	The industry obtained Temporary permit from Mines Department on 25.11.2019 for a period upto 15.12.2019
3.	<b>Grand Total</b>			<b>716 Days</b>	

Total nos. of days of violation (N) as 716 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 80 \times 716 \times 250 \times 0.5 \times 1 = \text{Rs. } 71,60,000/-$$

9. WHEREAS, the Joint Committee filed a report on 07.08.2020 before the Hon'ble NGT recommending the above Environmental Compensation. The Hon'ble vide order dated 21.09.2020 directed as follows:

"-----  
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The regulating authorities are directed to submit a further action taken report on the basis of the findings and recommendations made by the committee.

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----- "

10. WHEREAS, the Hon'ble NGT directed to file the Action Taken Report by TSPCB on recommendations of the Joint Committee. The case was posted to 30.04.2021 and the case is now posted to 11.06.2021.

11. WHEREAS, you were given an opportunity for hearing before the Task Force Committee on 01.05.2021. Your industry representative attended the meeting. The committee noted that the following :

- i. Board issued Closure Orders to the unit, vide Order dt: 25.01.2018.
- ii. Dr. B. Rattan Reddy, R/o Devara yamjal, Shamirpet(M), Thumkumta Municipality, Medchal District filed an application before the Hon'ble NGT, Chennai in OA No. 42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. G.Jeevith Reddy & others adjacent to Nehru Outer Ring Road in shamirpet Mandal, Medchal District thereby causing Sound, Air and water pollution.
- iii. Vide order dt: 17.12.2019, the Hon'ble NGT appointed a Joint Committee consisting of the District Collector, Medchal District, Director of Mines & Geology and representative from Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report, if any violation is found and any action to be taken within a period of Two months. Telangana State Pollution Control Board will be the Nodal agency for coordination.
- iv. The Joint Committee has inspected the quarry and crusher pertaining to Sri. G. Jeevith Reddy & others located in Muneerabad (V), Medchal (M) on 29.01.2020 and submitted the detailed inspection report to TSPCB, Zonal Office, Hyderabad.
- v. The issue was placed in Task Force committee meeting held at TSPCB, ZO, Hyderabad. During the Task Force meeting held on 31.01.2020, the Committee directed the RO-Medchal to submit the latest status report on the compliance of the Consent conditions.
- vi. The EE.RO.RR-II inspected industry on 11.02.2020 and submitted the latest compliance report to Zonal Office, Hyderabad and as per the recommendations of the committee, the Zonal Office has issued certain directions to the industry vide order dated 17.02.2020.
- vii. The case came up on 21.05.2020 in Hon'ble NGT, the tribunal has passed interim Orders directed the Joint Committee to take necessary action for not obtaining Environmental Clearance for Mining activity and for illegal

mining and also directed to impose Environmental Compensation as per the guidelines provided by CPCB for damaging the environment. Subsequently, the Report of Joint Committee was filed before Hon'ble NGT Chennai on 07.08.2020. The case was adjourned to 21.09.2020.

- viii. Based on the CPCB guidelines and as per TSPCB office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry and as per the Report of the RO, the EC calculation is as follows :

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
					The Mine and crusher were established in the year 2008.
1.	29.12.2017	Board issued Show Cause notice on 02.01.2018 for operating quarry without CFE / CFO of the Board and without EC.  The Board issued closure orders on 25.01.2018.	30.12.2017	01 day	A complaint was received on 29.12.2017 regarding the air pollution caused by the Quarry. The Quarry was in operation at the time of inspection and without EC.
2.	30.12.2017	Hon'ble NGT interim order dated 21.05.2020 in OA No., 42 of 2019	15.12.2019	715 days	The industry obtained Temporary permit from Mines Department on 25.11.2019 for a period upto 15.12.2019
<b>Grand Total</b>				<b>716 Days</b>	

Total nos. of days of violation (N) as 716 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:  
**EC = 80 X 716 X 250 X 0.5 X 1 = Rs. 71,60,000/-**

- ix. Accordingly, the Joint Committee filed a report on 07.08.2020 before the Hon'ble NGT recommending the above Environmental Compensation. The Hon'ble vide order dated 21.09.2020 directed as follows:

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The regulating authorities are directed to submit a further action taken report on the basis of the findings and recommendations made by the committee.

-----  
----- "

- x. The Hon'ble NGT directed to file the Action Taken Report by TSPCB on recommendations of the Joint Committee. The case was posted to 30.04.2021. Subsequently, the case is now posted to 11.06.2021.

12. Your unit representative informed that the unit is having certain objections on the amount of EC calculated. However, ready to pay the compensation amount on installment basis.

After detailed discussions, the committee recommended that as the Hon'ble NGT directed to file the Action Taken Report by TSPCB on recommendations of the Joint Committee, the Board shall treat the assessment as final and industry may be directed to pay the compensation of Rs 71,60,000/- (Rupees Seventy One Lakh Sixty Thousand) within a week.

13. After careful consideration of material facts of the case, the Board hereby directs your industry to deposit **Rs. 71,60,000/- (Rupees Seventy One Lakh Sixty Thousand) as assessed and levied towards Environmental Compensation within one week from the date of this order.**
14. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under E(P) Act, 1986.
15. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sahitya Metals (P) Ltd.,  
Sy No. 40, Muneerabad (V),  
Medchal - Malkajgiri District

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-II for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

*B. B. Girish*

*B* Senior Environmental Engineer (FAC)  
(Task Force)

GOVERNMENT OF ANDHRA PRADESH  
OFFICE OF THE ASST. DIRECTOR OF MINES & GEOLOGY::

## MEDCHAL-MALKAJGIRI DISTRICT

DEMAND NOTICE No.908/S/2008Dt:21-07-2020

Sub: Mines & Quarries—O.A.No.42 of 2019 filed by Dr. Ratan Reddy ,R/o. Devara Yamjal Shameerpet Mandal, Thumukunta Municipality, Medchal District in NGT ,Chennai against Un-authorized blasting and crushing operations carried by out by Vs G. Jeevith Reddy & Ors—Survey & Inspection conducted- Show Cause Notice issued—Not Produced documentary evidence—Demand Notice issued—Regarding

Ref: 1.O.A.No.42 of 2019 filed by Dr. Ratan Reddy ,R/o. Devara Yamjal Shameerpet Mandal,Thumukunta Municipality, Medchal District in NGT ,Chennai  
2. Memo.No.511298/R2-1/2019,Date:17.01.2020 from the Director of Mines & Geology, Hyderabad.  
3. Honorable NGT interim order Dt:21.05.2020 in O.A.No.42 of 2019.  
4. Survey & Inspection reports Dt:18.06.2020 .  
5. This office Show Cause Notice No. 908/S/2008, Dt: 14 -07-2020.  
6. Lr. Dt: 18.07.2020 from Sri G. Jeevith Reddy.

DESPATCHED

No: 643-645

Date: 21/07/2020

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Adverting to the subject and references cited. In compliance to the orders issued by the NGT, Chennai in O.A.No.42 of 2019 filed by Dr. Ratan Reddy R/o. Devara Yamjal Shameerpet Mandal, Thumukunta Municipality, Medchal District on Un-authorized blasting and crushing operations carried by out by Vs G. Jeevith Reddy & Ors, this office technical staff conducted survey and inspection in co-ordination with the Empanelled Agency M/s Rehoboth Surveys and issued show cause Notice under Rule 34(1) & 26(2) of T.S. Minor Mineral Concession Rules' 1966 as to why action should not be taken for realization of normal seigniorage fee Rs. 1,99,98,639/- in addition to penalty Rs. 12,19,17,165/- for differential quantity and un-authorized excavation and transportation of minor minerals vide reference 5<sup>th</sup> cited.

Through the reference 6<sup>th</sup> cited, Sri G. Jeevith Reddy has submitted reply and stated that due to Covid-19 Pandemic crisis, they have discussed over phone to their legal Advocate, and they did not got appointment and requested to extend the time period to reply to the Show Cause Notice till 30.08.2020. But, Sri G. Jeevith Reddy not produced any documentary evidence to this office. Therefore it construed that the he is not having any further substantial evidence to produce before the authorities towards payment of seigniorage fee for minor minerals excavated and transported. Hence, the Reply submitted by Sri G. Jeevith Reddy is not satisfactory.

Therefore, Sri G. Jeevith Reddy is liable for necessary action under Rule 26(2) & 34(1) of Telangana State Minor Mineral Concession Rules' 1966 for the quantities of minor minerals excavated, transported, procured and consumed. The details of normal seigniorage fee along with (5) and (10) times penalty are as given under:

Table-I:

Sl. No.	Total Quantity excavated as per DGPS/ETS Survey in lease area(In CBM.)	Obtained Quantity of Dispatch permits from Concerned ADM&G(In CBM.)	Remaining Quantity in (M3) excavated /Transported(In CBM.)	Rate of Seig. Fee(in Rs. )	Normal S.fee (In Rs).	(5) Times Penalty as per Rule 34(1)	Total to be realized(NS F+ Penalty) (in Rs.)
1	258903.6	50719	208184.6	75	15613845	78069225	93683070

(17)

**Table-II:**

Sl. No.	Total Quantity excavated as per DGPS/ETS Survey from outside the lease area	Rate of Seig. Fee(in Rs.)	Normal S.fee	(10) Times Penalty as per Rule 26 (2)	Total to be realized (NSF + Penalty) (in Rs.)
1	58463.92	75	4384794	43847940	48232734

The total amount to be realized as per Rule 34(1) and 26 (2) of TSMNC Rules, 1966 from Table-I & Table-II is as below:

Sl. No.	As per Rule	NSF	(5) times penalty	(10) times penalty	Total
1	34(1)	15613845	78069225	-	93683070
2	26(2)	4384794		43847940	48232734
<b>Total</b>		<b>19998639</b>	<b>78069225</b>	<b>43847940</b>	<b>141915804</b>

In view of the above circumstances, Sri G. Jeevith Reddy is hereby directed to pay total amount of Rs. 14,19,15,804=00 under the following Head of Account towards evaded normal seigniorage fee together with five and ten times penalty under Rule 34(1) and 26 (2) of T.S. Minor Mineral Concession Rules' 1966. The original challan(s) shall reach to this office within (15) days from the date of receipt of this notice, failing which action will be initiated for recovery of the same under the provisions of Revenue Recovery Act without any further notice.

**Head of Account:**

0853-Non Ferrous Mining and Metallurgical Industry.

102-Mineral Concession Fee Rents and Royalties.

81-Other Receipts.

*21/7/2020*  
ASST. DIRECTOR OF MINES & GEOLOGY (I/c.),  
MEDCHAL-MALKAJGIRI DISTRICT.

To  
Sri G.Jeevith Reddy, R/o.1-95/2/5,401,  
Durgam Cheruvu Road,  
Opp.Omics Groofs,  
Guttala Madhapur-Hyderabad.

Copy submitted to the Director of Mines & Geology for favour of information.  
Copy submitted to the Dy. Director of Mines & Geology, Hyderabad for favour of information.

GOVERNMENT OF ANDHRA PRADESH  
OFFICE OF THE ASST. DIRECTOR OF MINES & GEOLOGY:: MEDCHAL-MALKAJGIRI  
DISTRICT

SHOW CAUSE NOTICE No.908/S/2008, Dt:14-07-2020

Sub: Mines & Quarries- O.A.No.42 of 2019 filed by Dr. Ratan Reddy ,R/o. Devara Yamjal Shameerpet Mandal, Thumukunta Municipality, Medchal District in NGT ,Chennai against Un-authorized blasting and crushing operations carried by out by Vs G. Jeevith Reddy & Ors –Survey & Inspection conducted- Show cause Notice issued –Regarding .

DESPATCHED

No. : 623-625

Date : 14/7/2020

- Ref: 1.O.A.No.42 of 2019 filed by Dr. Ratan Reddy ,R/o. Devara Yamjal Shameerpe Mandal,Thumukunta Municipality, Medchal District in NGT ,Chennai
2. Memo.No.511298/R2-1/2019,Date:17.01.2020 from The Director of Mines & Geology, Hyderabad..
  3. Honorable NGT interim order Dt:21.05.2020 in O.A.No.42 of 2019.
  4. Survey & Inspection report Dt:18.06.2020

\* \* \* \* \*

Apropos to the subject and references cited. Dr. Ratan Reddy R/o. Devara Yamjal Shameerpet Mandal, Thumukunta Municipality, Medchal District filed O.A.No.42 of 2019 against G. Jeevith Reddy & Ors in Honorable NGT, Chennai on Un-authorized blasting, crushing and quarrying operations carried by out by Sri G. Jeevith Reddy & Ors at Muneerabad Vg, Medchal Mdl, Medchal-Malkajgiri District.

Through the ref 2<sup>nd</sup> cited, the same was forwarded by the Director of Mines & Geology, Hyderabad and directed this office to conduct joint inspection & Survey with co-ordination of District Collector, EE, RO, Medchal.

Through the reference 3<sup>rd</sup> cited, Hon'ble NGT, the case came up for hearing on 21.05.2020 in Hon'ble NGT and the tribunal has directed to submit further report on action taken against Sri G. Jeevith Reddy.

Accordingly, this office Surveyor alongwith the team of DGPS/ETS empanelled agency conducted DGPS/ETS Survey on 16.06.2020 & 18.06.2020 on the expired Quarry lease areas held by Sri G. Jeevith Reddy for Rough Stone & Road Metal over an extent of Ac.5.00gts and Ac.2.00gts in Sy.No.40 and 41(Patta Land) respectively of Muneerabad Village, Medchal Mandal, Medchal-Malkajgiri District and submitted report vide reference 4<sup>th</sup> cited.

And reported that as per DGPS/ETS report, certain encroachments noticed in both leased areas and the area pertaining to (Lease-I) i.e.,5.00Acres is arrived to an extent of 4.812Acres, as per the measurements available in the executed lease sketch. However as per the instructions, the ground position being occupied by the lessee as shown by the representative of the lessee Sri Karunakar on 16.06.2020 was taken in to consideration. The same was arrived to an extent of 5.00Acres equal to the lease extent. Besides, the (lease-II)i.e., 2.00Acres is arrived to the same extent either by the measurements of lease sketch and as per the occupation of lessee and on the same day the ETS survey was also completed and the average depth of the pit is arrived including over burden as shown in ETS map furnished by the Empanelled agency.

This office Royalty Inspector reported that as observed from the worked out pit, it is noticed that the gravel with weathered rock (overburden) is approximately covered with 3 to 3.25

m and the details of quantity for opened pit, over burden and actual quantities for raw material as per ETS Survey as below:

**Table-I**

Sl. No	Particulars of Pit	Sy. No.	Area in Sq .Mts. (A)	Depth of cutting Sq. Mts. (Average) (B)	O.B Heig ht. (C)	Height of the Actual Mineral . (D)=(B)-(C)	Volume cu.mts. (A)x(D)
1	Area of the Pit(Inside Area Lease-1	40	15860	12.147	3	9.147	145071.42
2	Area of the pit (out side Area Lease-1)	40	3800	7.068	3	4.068	15458.4
3	Area of the Pit(In side Occupied Area Lease-2)	41	7740	17.957	3.25	14.707	113832.18
4	Area of the Pit (Out side Occupied Area Lease -2	41	5740	7.680	3	4.68	26863.2
5	Area of the Pit (Falling in D.Yamjal &Kandokol Village limits)	-	2680	9.374	3.25	6.124	16142.32
6	Area of the Pit (Falling Kandokol Village Limits)	--	610	1.813	Total O.B	--	--
	<b>Total</b>						<b>317367.52</b>

As per the office records, the lease holder was obtained dispatch permits and temporary permits in Sy.No.40 & 41 of Muneerabad Village, Medchal Mandal over an Extent of AC.5.00 Gts and Ac.2.00 Gts respectively. The details of the permits are as under.

Sl. No.	Lease details	Dispatch Permits quantity in CBM	Temporary Permits quantity in cbm	Total Quantity in cbm
1	Sy.No.40,Muneerabad Village, Medchal Mandal, Medchal District	12500M3	11932 M3	24432M3
2	Sy.No.41,Muneerabad Village,Medchal Mandal, Medchal District	26287 M3		26287M3
	<b>Total</b>	<b>38787 M3</b>	<b>11932M3</b>	<b>50719M3</b>

In this connection, it is informed that the details of minor minerals excavated and transported by Sri G. Jeevith Reddy for Rough Stone & Road Metal over an extent of Ac.5.00gts and Ac.2.00gts in Sy.No.40 and 41(Patta Land) of Muneerabad Village, Medchal Mandal Medchal Malkajgiri District alongwith normal seigniorage fee in addition to penalty as per Rule 34(1) and 26(2) of Telangana Minor Mineral Concession Rules' 1966 is as given in below tables.

Table-II:

(20)

Sl. No.	Total Quantity excavated as per DGPS/ETS Survey in lease area(In CBM.)	Obtained Quantity of Dispatch permits from Concerned ADM&G(In CBM.)	Remaining Quantity in (M3) excavated /Transported(In CBM.)	Rate of Seig. Fee(in Rs.)	Normal S.fee (In Rs).	(5) Times Penalty as per Rule 34(1)	Total to be realized( NSF+ Penalty) (in Rs.)
1	258903.6 (Sl. No.1 &3 of Table-I)	50719	208184.6	75	15613845	7806922 5	93683070

Table-III:

Sl. No.	Total Quantity excavated as per DGPS/ETS Survey from out side the lease area	Rate of Seig. Fee(in Rs.)	Normal S.fee	(10) Times Penalty as per Rule 26 (2)	Total to be realized (NSF + Penalty) (in Rs.)
1	58463.92(Sl. No.2,4,5 &6 of Table-I)	75	4384794	43847940	48232734

The total amount to be realized under Rule 34(1) and 26 (2) of TSMMC Rules, 1966 as per from Table-II & Table-III (as below):

Sl. No.	As per Rule	NSF	(5) times penalty	(10) times penalty	Total
1	34(1)	15613845	78069225	-	93683070
2	26(2)	4384794		43847940	48232734
<b>Total</b>		<b>19998639</b>	<b>78069225</b>	<b>43847940</b>	<b>141915804</b>

In view of the above, Sri G. Jeevith Reddy is requested to show cause within (7) days from the date of receipt of this show cause notice as to why action should not be taken for realization of normal seigniorage fee in addition to penalty amounting to Rs. 14,19,15,804/- under Rule 34(1) & 26(2) of Telangana Minor Mineral Concession Rules' 1966. Failing which necessary action will be initiated for realization of the mineral revenue dues as per rules without any further notice.

ASST. DIRECTOR OF MINES & GEOLOGY (I/c),  
MEDCHAL-MALKAJGIRI DISTRICT.

To

Sri G. Jeevith Reddy, Sy. No. 40 & 41, Muneerabad(V), Medchal(M&D).

Copy submitted to the Director of Mines & Geology for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Hyderabad for favour of information.

Groofs, Guttala  
madhapu  
Hyd

GOVERNMENT OF TELANGANA  
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Dated: 10.12.2020.

Memo No. 2920/M.I(2)/2020-1.

Sub:- Mines & Quarries - Revision Application filed by Sri G.Jeevith Reddy, S/o.Sri Dharma Reddy, Hyderabad against the Demand Notice.No.908/S/2008, Dated:21.07.2020 of Assistant Director of Mines & Geology, Medchal -Malkajgiri District - Remarks called for - Reg.

Ref:- Revision Application filed by Sri G.Jeevith Reddy, S/o.Sri Dharma Reddy, Hyderabad, dt:17.11.2020.

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A copy of the Revision Application filed by Sri G.Jeevith Reddy, S/o.Sri Dharma Reddy, Hyderabad, along with its enclosures received are sent herewith to the Director of Mines and Geology and he is requested to examine and furnish his remarks to Government, so as to place the same before the Revision authority for disposal of the case.

SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT  
PRINCIPAL SECRETARY TO GOVERNMENT (MINES & GEOLOGY) (FAC)

To  
The Director of Mines and Geology, Hyderabad (w.e.).

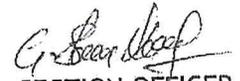
Copy to:  
The Assistant Director of Mines & Geology, Medchal -Malkajgiri District (w.e.)

Sri G.Jeevith Reddy,  
S/o.Sri Dharma Reddy,  
R/o.1-95/2/5,401,  
Durgam Cheruvu Road, Opp:Omics Groofs,  
Guyttala Madhapur, Hyderabad

Smt.Shoba.N, Advocate  
#2-2-647/77-A,  
Near Ayyapa Swamy Temple,  
Bagh Amberpet,  
Hyderabad- 13.

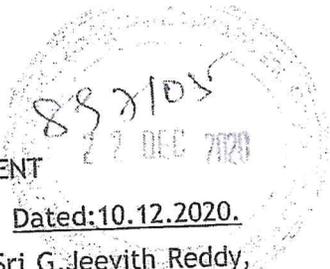
SF/Sc.

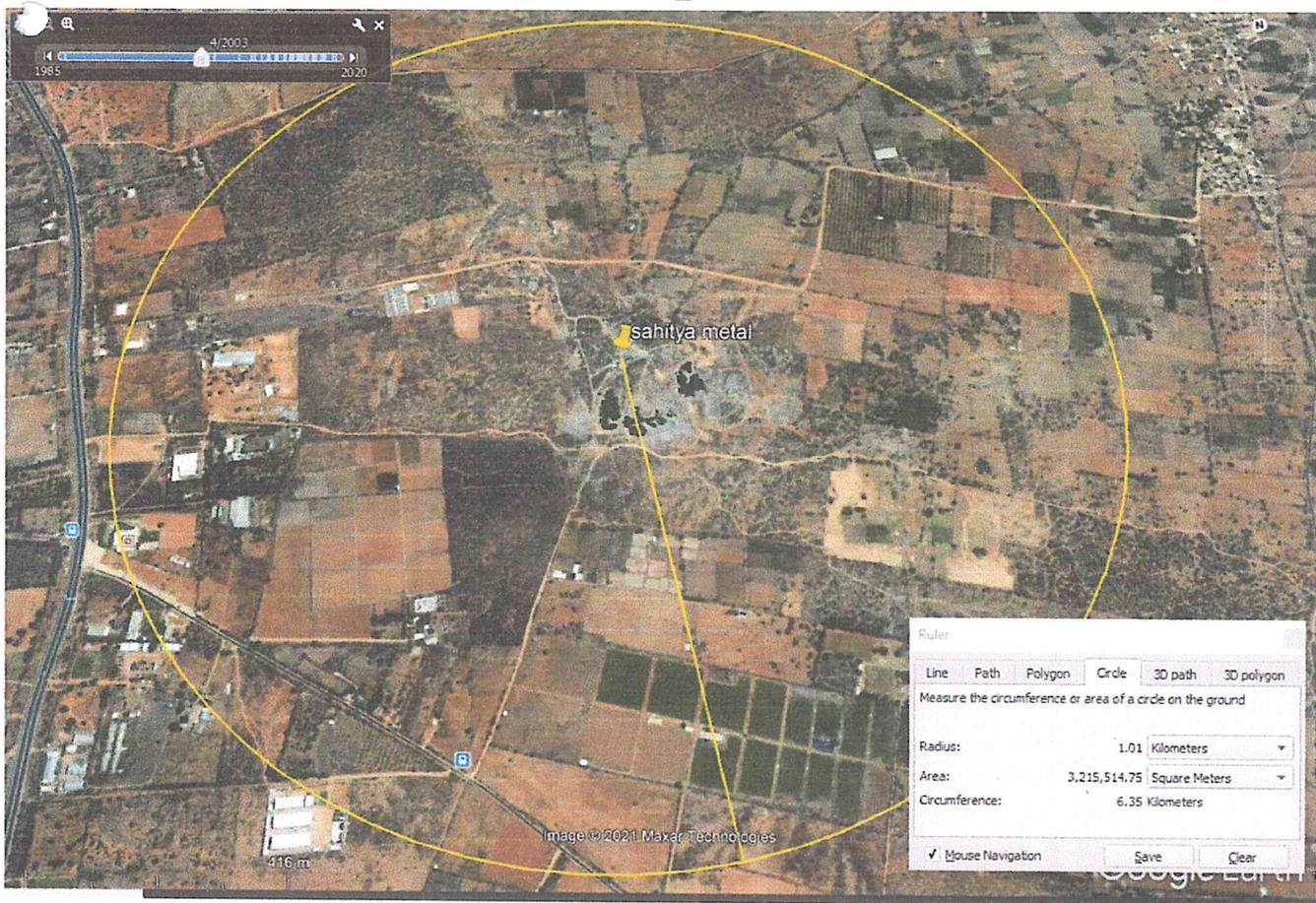
//FORWARDED : : BY ORDER//

  
SECTION OFFICER

Rz  
to  
all/n

Copy: 278051





Aerial Photo (Google Earth) Showing no Establishments in the year 2003 around 1 Km radius from M/s.Sahitya Metal Industry, Muncerabad (V), Medchal (M), Medchal – Malkajgiri District.





Photo showing the Aerial view of the proposed Police Training Centre Land during the year 2013



Photo showing the Aerial view of Police Training Centre under construction during the year 2014





Photo showing Closed Bunker and Cladding for belt conveyors.



Photo showing 20 feet Kirby sheets (Wind Breaking Walls) on ORR side.





Photo Showing Plantation inside the premises

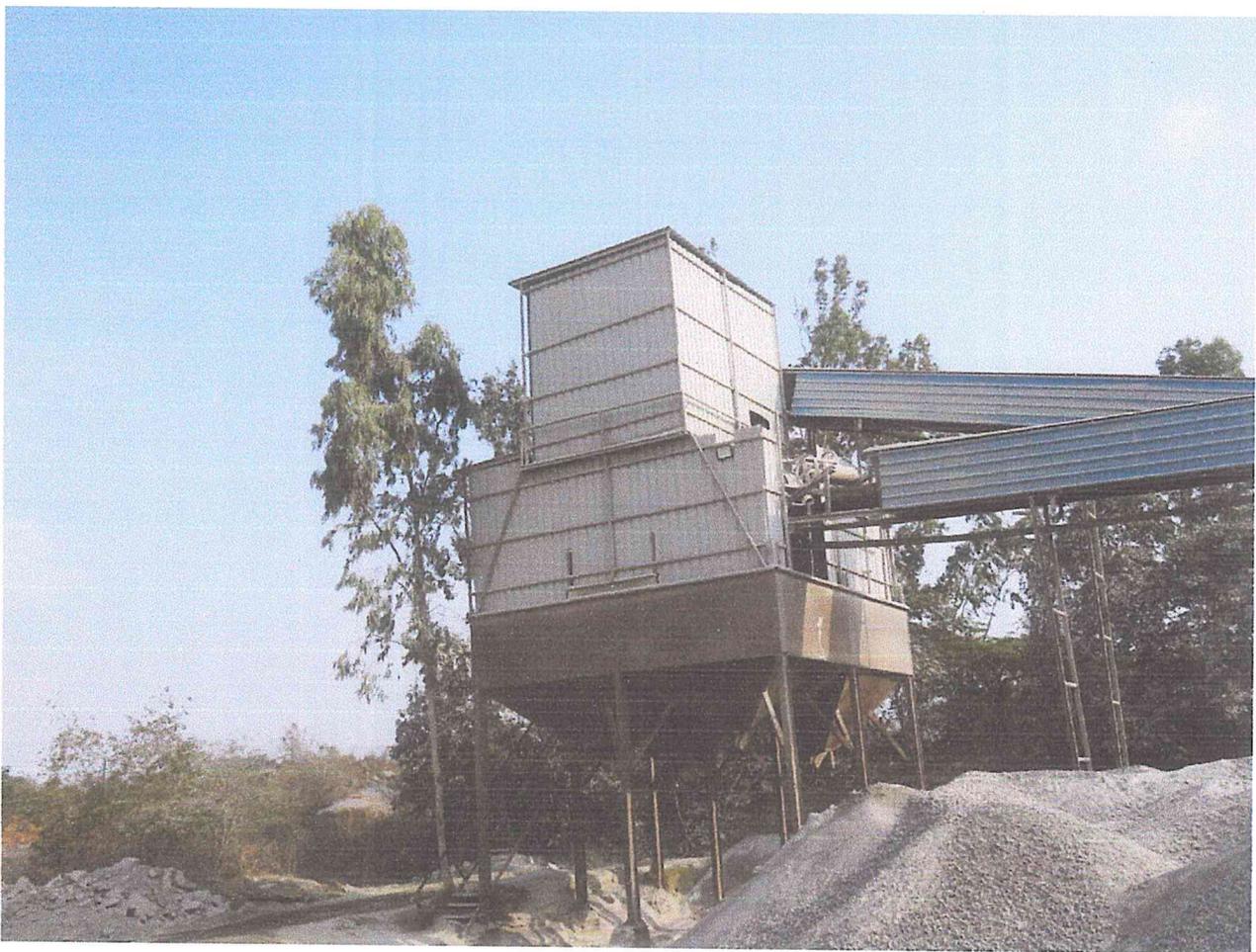


Photo Showing Closed Bunker for collecting the aggregates



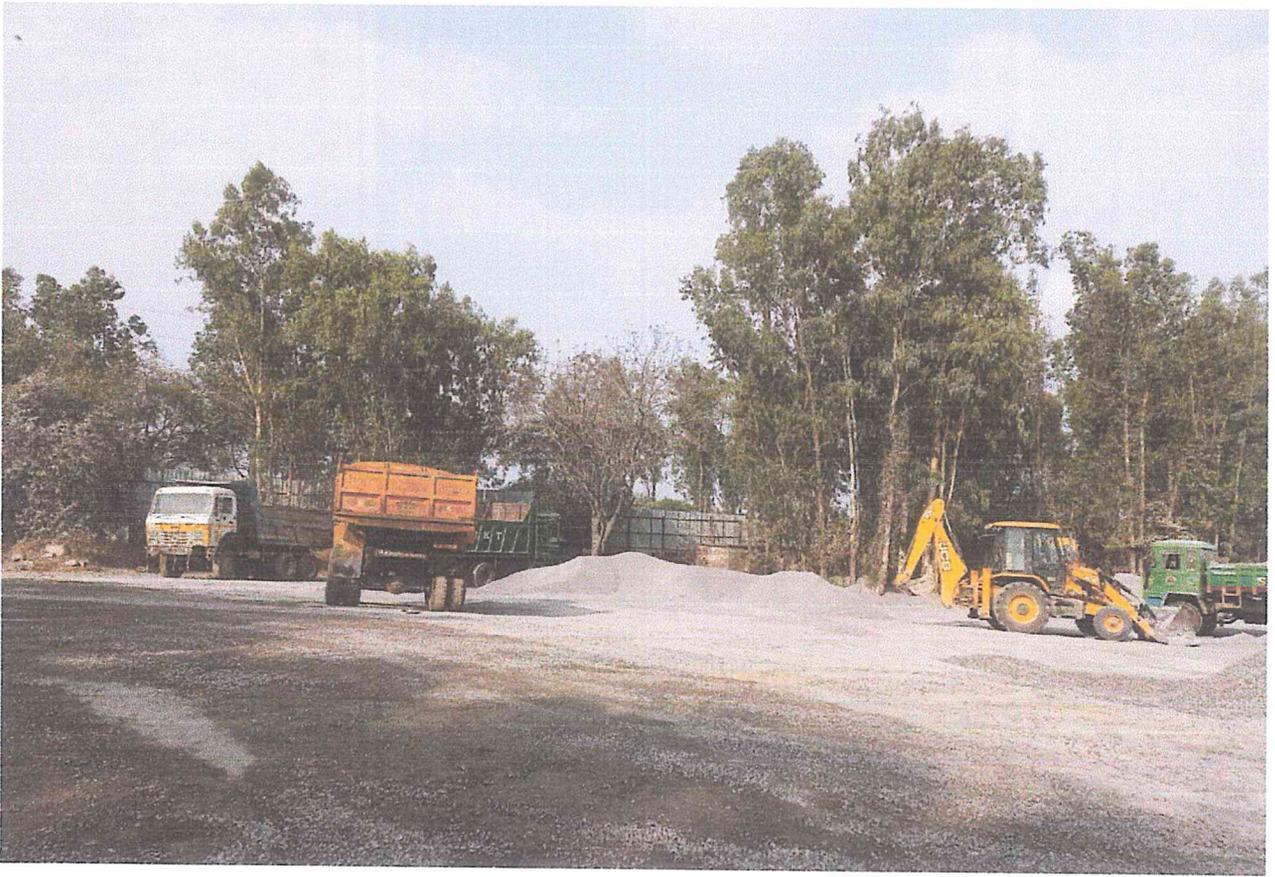


Photo Showing Plantation of Trees and Wind Breaking Walls

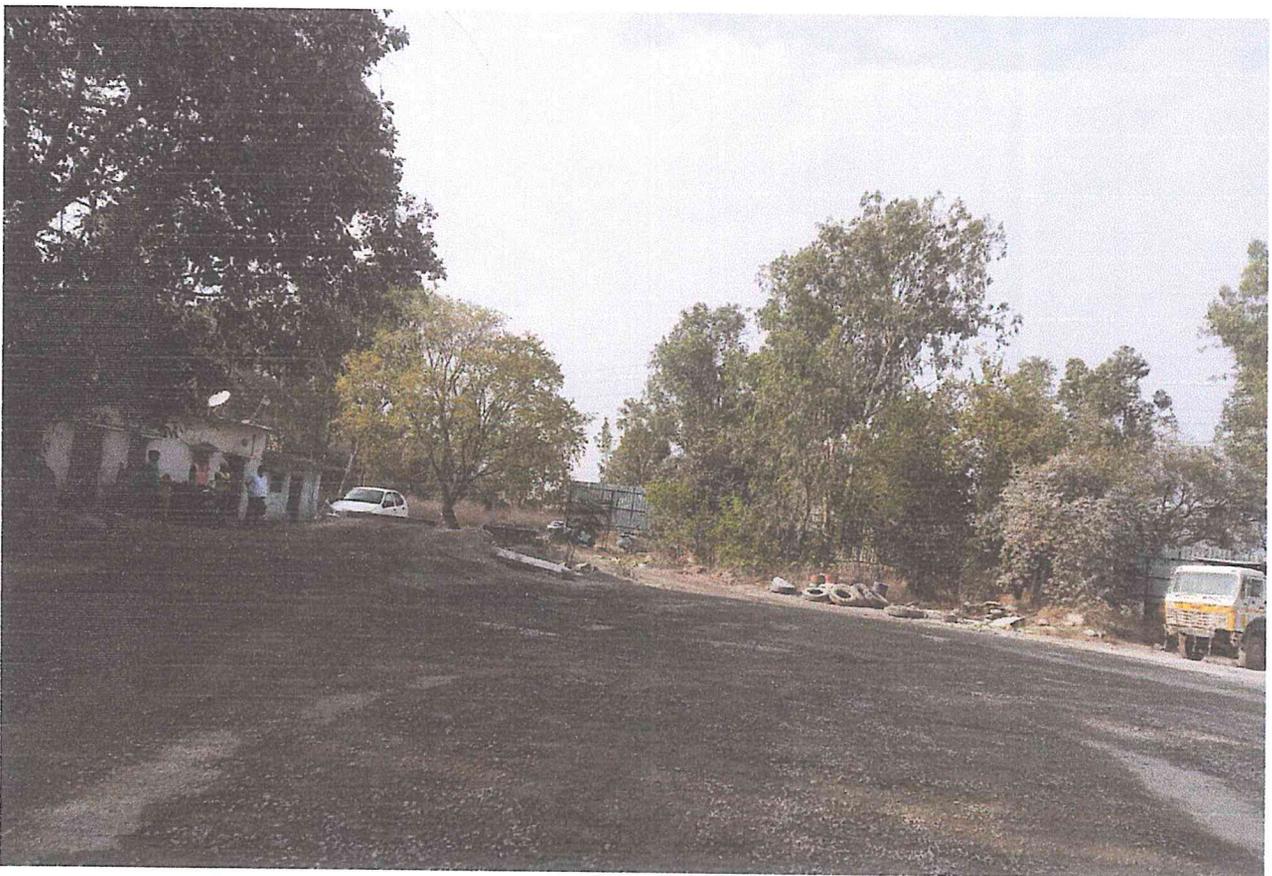


Photo showing internal Road and plantation inside the premises of M/s.Sahitya Metals

